## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.82(MAH)/2015 CA No.

CORAM:

Present: SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2016 AT 10.30 AM.

NAME OF THE PARTIES: Mr. Nirupam Patel & Ors.

V/s. M/s. BNI Training Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

NAME

DESIGNATION

<u>SIGNATURE</u>

Mr. Benny Joseph J Mr. Aniruddha Lad J Advocates Mr. Bijo Joseph J

1/6 B.J. Law Offices LLP

Advocates for Respondents.

M. Pulkit Shama 1/6 Ms. Ayush shauna Advocate for the Petitioner

## <u>Order</u>

## C.P No. 82/397-398/NCLT/MB/MAH/2015

- 1. Ld. Counsels from the side of the Petitioner and Respondent are present.
- 2. At the out-set it is informed by Respondent's Counsel that vide an order dated 30.11.2015 C.P. No. 82 (MB)/2015 stood disposed of in mes

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terms of a settlement executed between the rival parties. Ld. Counsel has pleaded that now the Petitioner is trying for restoration of the decided matter which is not legally permissible.

- 3. The Petitioner's Counsel has placed on record an another order dated 07.06.2016 (C.P. No. 82(MB)/2015) according to which the matter was decided to be listed on 18.07.2016 (i.e. today) with certain directions, hence according to him again fixed for hearing.
- 4. Ld. Counsel for the Respondents has communicated that without prejudice to his legal objection, compliance of the interim order dated 07.06.2016 was made and accordingly minutes of the meeting held on 04.07.2016 is placed on record today, and also handed over to the Petitioner's Counsel.
- 5. Keeping in the view the above factual position it is hereby directed for requisition of the record from New Delhi Bench.
- 6. For further adjudication next date is 22<sup>nd</sup> August, 2016 at 10:30 a.m. parties informed.

Dated: 18th July, 2016.

M. K. SHRAWAT

Member (Judicial)